

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PEBBLES PROLEASE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01-01-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120DL2010PTC197520
5.	Address of the registered office and principal office (if any) of corporate debtor	B-231 OKHLA INDUSTRIAL AREA, PHASE -I NEW DELHI South Delhi DL 110020 IN
6.	Insolvency commencement date in respect of corporate debtor	15-12-2022
7.	Estimated date of closure of insolvency resolution process	13-06-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kumar Jain IBBI/IPA-001/IP-P02354/2021-2022/13615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	neerajjainus@gmail.com RP 114, Maurya Enclaves, Near TV Tower, Pitam Pura , New Delhi - 110034
10.	Address and e-mail to be used for correspondence with the interim resolution professional	158/1 Gwalior Road, Opp.Baikunthi Devi Girls College,Baluganj,AGRA-282-003
11.	Last date for submission of claims	09-01-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Operational Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:.....No Physical Address:...N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PEBBLES PROLEASE PRIVATE LIMITED on 15.12.2022

The creditors of PEBBLES PROLEASE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 9TH January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NO] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

S/D.....

NEERAJ KUMAR JAIN

Name and Signature of Interim Resolution Professional :

Date and Place: NEW DELHI 28/12.2022

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